



2026:AHC:45728

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 354 of 2026

Ramesh Kushwaha

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|---------------------------------------|
| Counsel for Petitioner(s) | : | Rakesh Chandra Pathak, Ramanuj Tiwari |
| Counsel for Respondent(s) | : | C.S.C.                                |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

***"(i) Issue a writ, order or direction in the nature of Certiorari set aside the impugned order dated 18-3-2025 passed by respondent No. 2 Consolidation Officer, Sadar, District Ballia.***

***(ii) Issue a writ, order or direction in the nature of mandamus commanding and directing to the respondent no.2 Consolidation officer, Sadar, District Ballia to decide the restorations applications of the petitioner on merit within stipulated period till the disposal of aforesaid application restrained the respondent No.4 not to interfere in peaceful possession of the petitioner."***

3. After due deliberations at length, learned counsel for the petitioner has pressed only prayer no.2.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a

period of **nine months** from the date of production of certified copy of this order.

6. Before parting with the matter, learned counsel for the petitioner has urged for interim protection during pendency of the restoration application.

7. Needless to say that the petitioner is always at liberty to move an appropriate application for interim protection during pendency of the restoration application. In case the petitioner files an application for interim relief before the Consolidation Officer concerned, same shall be considered and decided within a month, in accordance with law.

8. With the aforesaid direction, this petition is finally **disposed of**.

**(Dinesh Pathak,J.)**

**February 27, 2026**

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